

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4589**  
ANSWERED ON 22.03.2018

**MEKEDATU PROJECT**

4589.           SHRI D.K. SURESH:  
                  SHRI NALIN KUMAR KATEEL  
                  SHRI B.N. CHANDRAPPA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has received any proposal from Karnataka for approval and financial assistance for Mekedatu project and if so, the details thereof;
- (b) whether the Government has taken any steps to grant approval and financial assistance to the said project; and
- (c) if so, the details thereof and the time by which it is likely to be approved and financial assistance granted?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) Regional Office of Central Water Commission (CWC) at Bengaluru received a Report namely Detailed Project Report (DPR) of “Mekedatu Balancing Reservoir cum Drinking Water Project” from Cauvery Neeravari Nigam Limited (CNNL) of Government of Karnataka on 07.06.2017. As per the report, the proposed project was a drinking water cum power generation project. The estimated cost of the proposed project was Rs.5912 crore.

(b) & (c) As the detailed information required for a DPR was not included in the Report, it was examined in CWC considering it as a Pre-Feasibility Report and was returned by CWC to Cauvery Neeravari Nigam Limited, Bengaluru on 07.07.2017 with observations/comments. Regarding Central Assistance to the project, Government of Karnataka needs to first obtain TAC clearance and Investment clearance of MoWR, RD & GR after complying the observations/ comments of CWC. Thereafter, State Government needs to submit proposal seeking Central Assistance (CA) to CWC. A view on sanctioning Central Assistance is taken as per the extant Guidelines of Central Assistance. Time taken to give TAC clearance/Investment clearance depends on the time taken by the State Government in complying with the observations of CWC.

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